

C.S.DIAS, J.

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Crl.RP.TMP No.1 of 2020

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Dated this the 28th day of April, 2020.

ORDER

Admitted.

Issue notice by speed post to the respondents

Crl.MA of 2020

After having considered the averments in the application and after hearing the counsel for the petitioner and the learned Public Prosecutor, I am satisfied that the sentence passed by the Courts below can be suspended. Accordingly, there shall be a stay of the the execution of the sentence imposed on the petitioner by the courts below, and the petitioner shall be enlarged on bail, on condition that he executes a bond for an amount of Rs.1 lakh with two solvent sureties for the like sum to the satisfaction of the Judicial First Class Magistrate Court-VIII, Kozhikode, on or before 30.5.2020.

C.S.DIAS
JUDGE

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C.S.DIAS, J.

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**B.A.TMP Nos.231, 235, 240, 247,251,252,254,
255,259,261,262,265,268,269,270,286,289,290,292,293,298
of 2020**

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Dated this the 28th day of April, 2020.

ORDER

B.A.TMP Nos.231,235,240,247,251,252,254,255,259,261,
262,265,268,269,270,286,289,290,292,293,298 of 2020 relate
to the same petitioner in different crimes. The learned counsel
for the petitioner submits that the petitioner has already been
enlarged the bail in connected cases. Hence, no further
instructions are required in the cases. He seeks for an early
date for hearing.

Post the bail application on 30.4.2020.

**C.S.DIAS
JUDGE**

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